

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 593 OF 2019 IN
DFR NO. 1762 OF 2019 &
IA NOS. 653 & 901 OF 2019**

Dated : 2nd May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Association of Power Producers ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Akshat Jain

Counsel for the Respondent(s) : Mr. S. K. Rumgta, Sr. Adv.
Mr. Buddy A. Ranganadhan
Mr. S. Shukla
Mr. Raunak Jain
Ms. Stuti Krishn for R-1

Mr. Sdhanshu Choudhuri
Ms. Surabhi Guleria Dingle for R-2

Mr. M. T. Nanaiah, Sr. Adv.
Mr. Anup Jain for **Impleader**
(In IA No. 653 of 2019)

Ms. Ranjitha Ramachandran
Ms. Poorva Saigal for **Impleader**
(In IA No. 901 of 2019)

ORDER

IA NO. 593 OF 2019
(Application for urgent listing)

The application is disposed of.

IA NOS. 653 & 901 OF 2019
(Applications for impleadment)

We have heard learned counsel for the parties. For the reasons set out in the applications, the IAs are allowed.

Learned counsel for the Appellant is directed to file amended memo of parties and also carry out consequential amendment in the main appeal within one week.

DFR NO. 1762 OF 2019

The additional Respondents are permitted to file affidavit/application, if any, within one week, i.e. on or before 09.05.2019 with advance copy to the other side. Thereafter, rejoinder if any, may be filed by the Appellant on or before 16.05.2019 with advance copy to the other side.

List the matter on **16.05.2019**.

Interim order, if any, shall continue till the next date of hearing.

(S. D. Dubey)
Technical Member

tpd/kt

(Justice Manjula Chellur)
Chairperson